

techno-economic factors, Government have decided not to manufacture Mirage 2000 aircraft under licence in India.

**Feeder Service of Vayudoot on  
Bombay-Solapur Route**

847. SHRI BHAUSAHEB THORAT :  
Will the Minister of TOURISM AND  
CIVIL AVIATION be pleased to state :

(a) whether the proposal for providing feeder services of Vayudoot on Bombay Solapur has been received by Central Government ; and

(b) if so, the reaction of the Central Government thereto ?

THE MINISTER OF STATE OF THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (SHRI KHURSHEED ALAM  
KHAN) : (a) No, Sir.

(b) Does not arise.

**Action against Personnel who were  
in League with Terrorists in Punjab**

848. SHRIMATI VIDYA CHENNU-  
PATI : Will the Minister of DEFENCE  
be pleased to state :

(a) whether Government have identified the personnel who were in league with the terrorists in Punjab in the Army ; and

(b) if so, the details thereof and the action proposed to be taken against them ?

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI K. P.  
SINGH DEO) : (a) and (b) No Defence personnel has been identified so far as having been in league with the terrorists in Punjab.

**Inadequate Medical Aid at Delhi  
Airport**

849. SHRI B. D. SINGH :  
PROF. AJIT KUMAR MEHTA :  
Will the Minister of TOURISM AND CIVIL  
AVIATION be pleased to State :

(a) whether it is a fact that on March 1, 1984 a passenger suddenly developed heart trouble on entering the plane at Delhi airport and died within an hour as no medical aid was available so much so that the emergency oxygen kit did not have oxygen and the doctor at the airport was asleep and refused to be woken up to attend him ; and

(b) if so, the action taken by Government against those responsible for inadequacy of the medical aid at the airport and against the doctor who failed to perform his duty ?

THE MINISTER OF STATE OF THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (SHRI KHURSHEED ALAM  
KHAN) : (a) On March 1, 1984 a passenger who boarded the PANAM 073 flight at Delhi Airport, suddenly developed illness. On being informed about it, the Airport Health Officer immediately proceeded to the aircraft and got the patient removed in an airport ambulance to the Medical Inspection room where he was subsequently declared dead. The Medical Inspection room was equipped with adequate medical aids including the emergency kit containing oxygen.

(b) Does not arise in view of (a) above.

**Increase in Per Capita Emoluments of  
Public Sector Employees**

850. SHRI ANAND SINGH :  
SHRI MADHAV RAO SCINDIA :  
Will the Minister of FINANCE be pleased to state :

whether it is a fact that while the per capita emoluments of public sector employees has risen by 19 per cent between 1971-72 and 1981-82, the price index had gone up by 140 per cent ;

(b) if so, whether it is also a fact that the compensation for the loss in emoluments due to erosion in the value of rupee with the rise in the cost of living in respect of some employees has been more than 100 per cent during the period ;

(c) if so, the details of such employees in respect of whom the Compensation has been more than 100 per cent; and

(d) the reasons for allowing over-compensation to some of the employees when the real purchasing power of the purse of salaried class in general including other Government employees; is going down?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): (a) while the per capita emoluments of a public sector employee increased by 173% from 1971-72 to 1981-82 the average cost of living index has gone up by 132% during the same period.

(b) to (d), The increase in the per capita emoluments as stated in (a), not only includes the regular adjustment of dearness allowance at the rate Rs. 1.30 per point rise in All India Consumer Price Index (Simla Series 1960-100) but also the increase in wages on account of the periodical bilateral wage agreements.

#### Special Schemes for Small and Medium Industrial Units Through IDBI

851. SHRI N. DENNIS: Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have taken active steps to introduce some special schemes for modernisation of small and medium industrial units through the Industrial Development Bank of India; and

(b) if so, the details regarding the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY): (a) and (b) A separate refinance scheme to encourage small and small-medium industries to take up modernisation and to encourage eligible institutions to finance such projects has been introduced by IDBI with effect from January, 1984. The basic objective of the scheme is to encourage industrial units overcome backlog of modernisation and adopt improved and updated technology and methods of production and prevent

mechanical and technological obsolescence. Tiny units and units in cottage and village industry sector which have been in existence for at least 5 years are also eligible for assistance under this scheme. There is no minimum and maximum limits for loans eligible for refinance assistance. Loans for amount not exceeding Rs. 5 lakhs are covered under the Automatic Refinance Scheme. Irrespective of location of units, rate of interest chargeable by eligible credit institutions on their loans to the units is fixed at 11.5% p. a. with effect from 1.4.1984. Apart from concession in the rate of interest, the scheme provides for flexible approach in regard to debt-equity ratio and promoters' contribution.

Keeping in view the increase in cost of equipment over the years and the need for providing quick borrowing avenues to meet replacement and modernisation requirements of small scale industrial units, annual purchaser-wise limit under Bills Rediscounting Scheme has been further enhanced by IDBI from Rs. 150 lakhs to Rs. 300 lakhs from the limit year 1983-84. IDBI has also been sanctioning Special rediscounting limits to banks for exclusive utilisation by the small scale sector.

#### Objection from State Governments Regarding Mode of investment by Public Financial institutions in States

852. SHRI SUDHIR KUMAR GIRI: Will the Minister of FINANCE be pleased to state:

(a) whether any State Government raised objection regarding mode of investment by public financial institutions in different States;

(b) if so, the details thereof; and

(c) names of the States which raised such objections?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY): (a) to (c) In a letter dated 25.11.1983, the Finance Minister, Government of West Bengal had suggested